

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:314
ANSWERED ON:19.03.2013
GENDER SENSITISATION PROGRAMME
Shanavas Shri M. I.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Government has introduced gender sensitisation programme in the training module of police forces in the country;
- (b) If so, the details and the salient features thereof;
- (c) whether all the states have introduced such programmes and if so, the details thereof including the names of the States where it has been implemented;
- (d) If not, the reasons thereof, State-wise; and
- (e) The steps taken/being taken by the Government to impress upon the States for introduction of such programmes in their states?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 314 FOR 19.3.2013

(a) to (e): The gender sensitization programme is an integral part of training modules of Sardar Vallabhbhai National Police Academy (SVPNPA) Hyderabad, North Eastern Police Academy (NEPA) Shillong, Bureau of Police Research and Development (BPR&D) New Delhi, Central Detective Training Schools (CDTS) and Police Training Institutes of Central Police Organisations (CPOs), Central Armed Police Forces (CAPFs) etc.

The gender issues are included in the curriculum through the integration of inputs on legal provisions of Indian Penal Code, Code of Criminal Procedure, Special laws relating to women and the role of police in preventing crimes against women and ensuring their safety. The tools and methodology used for the modules includes questionnaires designed to examine gender stereotypes, case studies related to cross-cutting gender issues such as constitutional rights, sexual offences, matrimonial offences and right etc.

The salient features of the Gender Sensitisation Programme Training conducted by the Training Institutions/Academies are:-

- i. Extent of inequalities in the status of women and men in India,
- ii. Institutional analysis of gender relations with special reference to institutions of family, society and state,
- iii. Violence and crime against women, nature, extent and factors responsible for the same,
- iv. Need and efforts made by Police for gender sensitization in policing,
- v. Legal provisions relating to violence/crime against women,
- vi. Role of National Commission for Women Gender and Law Enforcement,
- vii. Handling victims of violence and crime,
- viii. Case studies and case laws relating to violence/crime against women,
- ix. Procedure for scientific aids to investigation of violence/crime against women.

BPR&D has also issued an advisory to all States/UTs/CAPFs in order to include Gender Sensitization Modules in all of the curriculums of basic and refresher training courses for all ranks of trainees.

BPR&D has requested States/UTs/CPOs/CAPFs to organize workshops at State and District levels on "Gender Sensitization" & "Investigation of Crime Against Women". BPR&D has also prepared a syllabus for workshop on Gender Sensitization and Crime

Against Women. This has been uploaded on the BPR&D website for the information and guidance of all Training Institutions.

Regular courses on "Investigation of Crime Against Women" are organized by BPR&D every year. During the year 2012-13, two such courses were organized on this subject.